

MINUTES OF THE MEETING No. 21/09 HELD ON 20.8.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 21/09 meeting of Advance Licensing Committee was held on 20.8.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No C-12 NC No.21/09 Dated 20.8.08	M/s. Bayer Cropscience Ltd, Mumbai F.No.01/83/162/273 /AM08/DES-IV .
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The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export item is drug.

Case No D-3 NC No.21/09 Dated 20.8.08	M/s Kausik Printing Ink (Unit-II) F.No.01/83/162/463 /AM07/DES-IV
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The Committee considered the case as per agenda regarding enhancement of DEPB rate. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Current Data for the last 4 months of 2008-09 from April, 08 to July, 08
2. CAPEXIL to furnish data from other manufacturing units for the same Product.

Accordingly the case may be re-listed on 17.9.2008.

Case No M-235 NC No.21/09 Dated 20.8.08	M/s. Lexportex (I) Pvt. Ltd, Kolkata F.No.01/83/50/163 /AM08/DES-IV RLA No. 02/24/40/346/AM07 Lic.No. 0210100177 Dt. 20.4.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 20.8.2008 and decided to allow one additional import item. The norms are refixed as under:-

Item of Export	Qty	Item of Import	Qty.
Aleuritic Acid 9,10,16 – Trihydroxy Palmitic Acid C ₁₆ H 32 O ₅	1 Kg	1. Stick Lac Containing 5-6% Aleuritic Acid 2. Caustic Soda	15.00 Kg 1.67 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.5/09 dated 30/4/2008 in case No.M-39.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-236 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1337 /AM08/DES-IV RLA No. 17/24/40/72/AM08 Lic.No. 1710001778 Dt. 11.10.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
C ₁₁₋₁₃ Fatty Alcohol 9 Moles Ethoxylate Appearance: Colourless clear to Turbid liquid Hydroxyl value : 90-100 mg/KOH gm HLB: 13.49(ESTEEM-27- A1(DEGREASSING)	1 Kg	1. C ₁₁₋₁₃ Fatty Alcohol 2. Ethylene Oxide	0.329 Kg 0.680 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.45/83 dated 13/2/2008 in case No.72/29/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-237 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1241 /AM08/DES-IV RLA No. 17/24/40/69/AM08 Lic.No. 1710001770 Dt. 27.09.2007.
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of verbal comments offered by him the Committee noted that description of export item is correctly mentioned in the minutes and the suggestion of the firm is vague and generic. Hence, the Committee decided to maintain status quo..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-238 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1608 /AM08/DES-IV RLA No. 17/24/40/96/AM08 Lic.No. 1710001822 Dt. 26.11.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Oleyl Cetyl Alcohol 25 moles Ethoxylate (PRODUCT-AFO-1002)	1 Kg	1. Oleyl Cetyl Alcohol 2. Ethylene Oxide	0.197 Kg 0.802 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.51/83 dated 26/3/2008 in case No.29/39/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-239 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1780 /AM08/DES-IV RLA No. 17/24/40/121/AM08 Lic.No. 1710001875 Dt. 31.12.007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008

Case No M-240 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1619/AM08/DES-IV RLA No. 17/24/40/87/AM08 Lic.No. 1710001824 Dt. 27.11.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008

Case No M-241 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1448 /AM08/DES-IV RLA No. 17/24/40/77/AM08 Lic.No. 1710001797 Dt. 1.11.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008

Case No M-242 NC No.21/09 Dated 20.8.08	M/s. Esteem Industries (P) Ltd., Goa F.No.01/83/50/1656 /AM08/DES-IV RLA No. 17/24/40/105/AM08 Lic.No. 1710001849 Dt. 30.11.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the norms as under:-

Item of Export	Qty	Item of Import	Qty.
PSMO-3920 (POLYOXYETHYLENE 20, SORBITAN MONO LAURATE	1 Kg	Ethylene Oxide	0.707 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.47/83 dated 27/2/2008 in case No.73/39/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-243 NC No.21/09 Dated 20.8.08	M/s. Monomer Chemcial Inds. (P) Ltd, Mumbai F.No.01/83/50/2135 /AM08/DES-IV RLA No. 03/95/40/1120/AM08 Lic.No. 0310460905 Dt. 13.2.2008.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2004/Ch.II dated 7.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ingrain Blue 5/Blue IBN (C.I.No.741612) (Phthalogen Blue IBN)	1 kg.	1. Cobalt Sulphate	0.500 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.1/83-ALC-I/2008 dated 2/4/2008 in case No.61/1/83 ALC-I/2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/83-ALC1/2008 **MEETING DATE** : 20.08.2008

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer and also decided to issue DO reminder to Deptt. of Fertilizer. Accordingly the case may be re-listed on 17.9.2008..			

2	Case No.: 2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 17.9.2008.			

3	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:17.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of reply to the D/L dated 4/7/2008 from firm. Accordingly the case may be re-listed on 17.9.2008..

4	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer and also decided to issue DO reminder to Deptt. of Fertilizer. Accordingly the case may be re-listed on 17.9.2008..			

5	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Petroleum and Natural Gas and also decided to issue reminder to Ministry of Petroleum and Natural Gas. Accordingly the case may be re-listed on 17.9.2008..			

6	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MFPI and also decided to issue reminder to MFPI. Accordingly the case may be re-listed on 17.9.2008..			

7	Case No.:548/24/83-ALC1/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00185/AM08/	RLA File :03/95/040/01116/AM07/	Lic.No/Date:0310419199 12.02.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES	Meet No/Date:21/83-ALC1/2008	Status:Case
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8		PVT. LTD	20.08.2008	Deferred
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer and also decided to issue reminder to Deptt. of Fertilizer. Accordingly the case may be re-listed on 17.9.2008..			

9	Case No.:927/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
	HQ File :01/82/050/01778/AM07/	RLA File :03/94/040/00761/AM07/	Lic.No/Date:0310422485 09.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	5% Rhodium on Alumina on dry basis containing (Rhodium content 5% Purity 99.99%)	1 kg.	Rhodium unwrought/Powder (99.9%)	0.0512 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) and also decided to issue D.O reminder to DC(SSi). Accordingly the case may be re-listed on 17.9.2008..			

11	Case No.:482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer and also decided to issue D.O. reminder. Accordingly the case may be re-listed on 17.9.2008.			

12	Case No.: 1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Deffered and Re-indexed
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to defer consideration of the case for two weeks for wants of reply awaited from the firm. The Committee also decided to forward the information to TA. Accordingly the case may be re-listed on 3.9.2008.			

13	Case No.: 626/24/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Approved
	HQ File :01/83/050/00395/AM08/	RLA File :03/94/040/00070/AM08/	Lic.No/Date:0310430579 24.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Rhodium Octanoate. (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

14	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

15	Case No.: 19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

reply the D/L dated 16/5/2008 from firm.. Accordingly the case may be re-listed on 3.9.2008..

16	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 17.9.2008..			

17	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.			

18	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer and also decided to issue D.O. reminder. Accordingly the case may be re-listed on 17.9.2008.			

19	Case No.:129/46/83-ALC1/2007	Party Name:RENAISSANCE CREATIONS PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/01937/AM08/	RLA File :05/24/040/00336/AM08/	Lic.No/Date:0510206875 27.07.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). The Committee also decided to checkup the ITC (HS) of export product. Accordingly the case may be re-listed on 17.9.2008			

20	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:03.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.9.2008..

21	Case No.: 785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

22	Case No.: 951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.			

23	Case No.: 992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.			

24	Case No.: 350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 17.9.2008.			

25	Case No.: 149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:17.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..

26	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel/Mines. Accordingly the case may be re-listed on 17.9.2008.			

27	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:19.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 17.9.2008..			

28	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.			

29	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 17.9.2008.			

30	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:17.09.2008

Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.

31	Case No.:18/33/81-ALC2/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Phenolic Resin & Asbestos in export 2. Process of manufacturing of Phenolic Resin 3. Qty. of various raw material required to manufacturer of Kg of Phenolic Resin indicating Chemical equation & yield etc. Accordingly the case may be re-listed on 17.9.2008.			

32	Case No.:192/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

33	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.9.2008			

34	Case No.:3/36/85-ALC3/2007	Party Name:PREMIER PAPER PACKAGING	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/85/050/00119/AM08/	RLA File :05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o IPP. Accordingly the case may be re-listed on 17.9.2008.

35	Case No.:3/51/83-ALC1/2007	Party Name: SCHENCK PROCESS INDIA LTD.	Meet No/Date: 21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date: 0510212444 23.11.2007	Defer Date: 17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

36

Case No.:3/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status :Approved
HQ File :01/83/050/00175/AM09/	RLA File :10/24/040/00151/AM08/	Lic.No/Date:1010028078 05.12.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments No.MD/FNM/01/08/2990 dt. 11.8.2008 offered by them, the firm has imported 17.50 MT of dried Basil for processing . The firm has claimed yield of 3% whereas the Board’s Lab test found as yield of 1.51%. The Committee decided to approve the case of 3% yield as under:-			
Item of Export	Qty	Item of Import	Qty
OLEORESIN BASIL	525 kg.	Basil (Dried)	17.5 MT
This decision is applicable for this import of Basil (Dried) 17.5 MT. If firm will make import as per Advance Authorization the NC will decided adhoc norms for further import in consultation with Spices Board.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

37	Case No.:9/9/83-ALC1/2008	Party Name: UNITED PHOSPHORUS LTD.	Meet No/Date: 21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00181/AM09/	RLA File :03/95/040/00913/AM08/	Lic.No/Date: 0310454209 17.12.2007	Defer Date: 17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

Case No.:14/1/83-ALC1/2008	Party Name: ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date: 21/83-ALC1/2008 20.08.2008	Status: Case Approved
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NEOBRITE 880 Containing 41% Pyridine, 52.3% Epichlorohydrin.	1 KGS	Pyridine	410 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	523 Gms

TEKNOBRITE 1320 EX containing 14.7% Niacin, 3.1% Ethylene Diamine, 8.6% Epichlorohydrin, 0.75% Imidazole and 1% Lugalvan G 35.	1 LTR	Niacin	147 Gms
		ETHYLENE DIAMINE (1,2-Diaminoethane)	31 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	86 Gms
		Imidazole (Glyoxaline 1, 3 - Diazole)	7.5 Gms
		Lugalvan G 35 (Polyethyleneimine)	10 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/1/83-ALC1/2008	Party Name:FIBRE FOILS LIMITED,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 08.01.2008	Defer Date:17.09.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 17.9.2008.

40	Case No.: 12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.			

41	Case No.: 11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

42	Case No.: 10/51/83-ALC1/2007	Party Name:INTELLIPACK SOLUTIONS PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02044/AM08/	RLA File :07/24/040/00718/AM08/	Lic.No/Date:0710055469 16.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 17.9.2008.			

43	Case No.: 20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

	Case No.: 11/51/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Approved
	HQ File :01/83/050/02045/AM08/	RLA File :04/24/040/00339/AM08/	Lic.No/Date:0410093289 18.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2006/Ch.II dated 21.7.2006 and decided to approve this case on repeat basis as under:-			

44	Item of Export	Qty	Item of Import	Qty
	Composize 1718 Neutral Sizing Rosin (Solid content : $35 \pm 1\%$)	1 kg.	1. Gum Rosin 2. Fumaric Acid 3. Aqueous Solution of Polymeric Quarternary Amine (Active content : $50 \pm 5\%$)	0.136 Kg 0.005 Kg 0.034 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

45	Case No.:21/51/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02055/AM08/	RLA File :05/24/040/00829/AM08/	Lic.No/Date:0510215374 24.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 17.9.2008.			

46	Case No.:10/1/83-ALC1/2008	Party Name:PUBLCITY PRINTERS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02084/AM08/	RLA File :03/95/040/01069/AM08/	Lic.No/Date:0310459037 24.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 17.9.2008..			

47	Case No.:88/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00260/AM09/	RLA File :02/24/040/00282/AM08/	Lic.No/Date:0210108495 24.01.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

	Case No.:17/1/83-ALC1/2008	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
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48	HQ File :01/83/050/02091/AM08/	RLA File :03/94/040/01061/AM08/	Lic.No/Date:0310458963 24.01.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008				

49	Case No.:19/51/83-ALC1/2007	Party Name:GUJARAT CHEMICALS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02053/AM08/	RLA File :08/24/040/00235/AM08/	Lic.No/Date:0810069816 25.01.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008				

50	Case No.:16/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02090/AM08/	RLA File :03/94/040/01000/AM08/	Lic.No/Date:0310459317 28.01.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..				

51	Case No.:43/1/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02117/AM08/	RLA File :03/95/040/01076/AM08/	Lic.No/Date:0310459437 29.01.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 16.5.2008 from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 17.9.2008..				

52	Case No.:64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008				

	Case No.:62/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
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53	HQ File :01/83/050/02136/AM08/	RLA File :03/95/040/00982/AM08/	Lic.No/Date:0310461509 18.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 17.9.2008..				

54	Case No.: 63/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02137/AM08/	RLA File :03/95/040/00981/AM08/	Lic.No/Date:0310461506 18.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 17.9.2008..				

55	Case No.: 68/1/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02142/AM08/	RLA File :03/94/040/01142/AM08/	Lic.No/Date:0310461443 18.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..				

56	Case No.: 5/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00177/AM09/	RLA File :08/24/040/00245/AM08/	Lic.No/Date:0810070214 19.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..				

57	Case No.: 24/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00196/AM09/	RLA File :10/24/040/00195/AM08/	Lic.No/Date:1010028874 20.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.				

	Case No.: 32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
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58	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.				

59	Case No.:50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 Issued by D/o C&PC (Ch.Div) from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 17.9.2008..				

60

Case No.:25/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status :Case Approved
HQ File :01/83/050/00197/AM09/	RLA File :10/24/040/00185/AM08/	Lic.No/Date:1010028904 25.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments No MD/FNP/01/08/2987 dt. 11.8.2008 offered by them stating that the weighted average yield is 6.63% the firm has applied at 10% yield the Committee decided to approve the case at 10% yield as applied by the firm as under:-			
Item of Export	Qty	Item of Import	Qty
67/0- OLEORESIN BLACK PEPPER	10 MT	LIGHT PLACK PEPPER (LIGHT BERRIES)	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

61	Case No.:26/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00198/AM09/	RLA File :10/24/040/00184/AM08/	Lic.No/Date:1010028902 25.02.2008	Defer Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.9.2008				

62	Case No.: 27/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00199/AM09/	RLA File :10/24/040/00183/AM08/	Lic.No/Date:1010028901 25.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.9.2008			
63	Case No.: 33/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02107/AM08/	RLA File :03/94/040/01213/AM08/	Lic.No/Date:0310462773 26.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

64	Case No.: 34/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/02108/AM08/	RLA File :03/94/040/01214/AM08/	Lic.No/Date:0310462779 26.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

65

Case No.: 14/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Approved
HQ File :01/83/050/00186/AM09/	RLA File :10/24/040/00187/AM08/	Lic.No/Date:1010028938 28.02.2008	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments No. MD/FNP/01/08/2986 dt. 11.8.2008 offered by them stating that the weighted average yield is 7.52% and the firm has applied at 10% yield the Committee decided to approve the case at 10% yield as applied for by the firm as under:-			
Item of Export	Qty	Item of Import	Qty
67/0- OLEORESIN BLACK PEPPER	10 MT	LIGHT PLACK PEPPER (LIGHT BERRIES)	100.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

66	Case No.: 60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 17.9.2008..			

67	Case No.: 15/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00187/AM09/	RLA File :10/24/040/00190/AM08/	Lic.No/Date:1010028953 29.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

68	Case No.: 16/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00188/AM09/	RLA File :10/24/040/00192/AM08/	Lic.No/Date:1010028955 29.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

69	Case No.: 17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

70	Case No.: 18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

71	Case No.: 19/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00191/AM09/	RLA File :10/24/040/00191/AM08/	Lic.No/Date:1010028954 29.02.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

72

Case No.:20/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
HQ File :01/83/050/00192/AM09/	RLA File :10/24/040/00188/AM08/	Lic.No/Date:1010028948 29.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 11.8.2008 offered by them stating that the weighted average yield is 8.02% and the firm has applied at 10% yield the Committee decided to approve the case at 10% yield as applied for by the firm as under:-			
Item of Export	Qty	Item of Import	Qty
67/0- OLEORESIN BLACK PEPPER	9.38 MT	LIGHT PLACK PEPPER (LIGHT BERRIES)	93.88 MT
This decision is applicable for import of 93.88 MT. If firm will further import as per Advance Authorization adhoc norms will be fixed in consultation with Spices Board by NC for further import.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

73

Case No.:63/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
HQ File :01/83/050/00235/AM09/	RLA File :03/94/040/01252/AM08/	Lic.No/Date:0310463771 05.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 19.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:64/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
	HQ File :01/83/050/00236/AM09/	RLA File :03/94/040/01253/AM08/	Lic.No/Date:0310463767 05.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 19.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	- do -	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

76	Case No.:69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200 10.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

	Case No.:72/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
	HQ File :01/83/050/00244/AM09/	RLA File :03/94/040/01277/AM08/	Lic.No/Date:0310464286	Defer Date:

77			10.03.2008	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 19.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	- do -	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:46/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Rejected
	HQ File :01/83/050/00218/AM09/	RLA File :03/95/040/01183/AM08/	Lic.No/Date:0310464555 11.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/19/2008/Ch.II dated 1.8.2007 and decided to reject the case because the specification of export and import items furnished by firm are not complete. Therefore it is not possible to work out the input-output norms.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

80	Case No.:74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

81	Case No.:8/51/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/02042/AM08/	RLA File :17/24/040/00163/AM08/	Lic.No/Date:1710001993 14.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

82	Case No.:44/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Rejected
	HQ File :01/83/050/00216/AM09/	RLA File :03/95/040/01137/AM08/	Lic.No/Date:0310465021 14.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/19/2008/Ch.II dated 1.8.2007 and decided to reject the case because the specification of export and import items furnished by firm are not complete. Therefore it is not possible to work out the input-output norms. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:6/13/83-ALC1/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00357/AM09/	RLA File :09/24/040/00335/AM08/	Lic.No/Date:0910033373 17.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

84	Case No.:75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dated 12/6/2008 issued by Do C&PC (PC.DIV) from the firm. Accordingly the case may be re-listed on 17.9.2008..			

	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592	Defer

85			18.03.2008	Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008				

86	Case No.: 34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

87	Case No.: 48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

88

Case No.:71/9/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
HQ File :01/83/050/00243/AM09/	RLA File :03/94/040/01268/AM08/	Lic.No/Date:0310465630 19.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rhodium Octanoate. (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 85/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00257/AM09/	RLA File :10/24/040/00206/AM08/	Lic.No/Date:1010029139	Defer

89		24.03.2008	Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.9.2008			

90	Case No.: 47/9/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00219/AM09/	RLA File :03/95/040/01208/AM08/	Lic.No/Date:0310466070 25.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

91

Case No.:86/9/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
HQ File :01/83/050/00258/AM09/	RLA File :10/24/040/00211/AM08/	Lic.No/Date:1010029163 25.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 11.8.2008 offered by them stating that the weighted aveage yield is 12.64% and the firm has applied at 15% yield the Committee decided to approve the case at 15% yield as applied for by the firm as under:-			
Item of Export	Qty	Item of Import	Qty
67/0- BLACK PEPPER OLEORESIN	28.29 MT	LIGHT PLACK PEPPER (LIGHT BERRIES)	188.575 MT
This decision is applicable upto 188.575 MT. In case of further import as per Advance Authorization adhoc norms will be fixed by NC in consultation with Spices Board for further import.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

92	Case No.: 81/9/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00253/AM09/	RLA File :03/94/040/01248/AM08/	Lic.No/Date:0310466535 27.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

93	Case No.: 62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

94	Case No.: 78/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00250/AM09/	RLA File :03/95/040/01200/AM08/	Lic.No/Date:0310466583 28.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

95	Case No.: 82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

96	Case No.: 79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

97	Case No.: 52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

98	Case No.: 56/9/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00228/AM09/	RLA File :03/95/040/01243/AM08/	Lic.No/Date:0310467652 08.04.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

99	Case No.: 17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 17.9.2008			

100	Case No.: 5/13/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00356/AM09/	RLA File :09/24/040/00016/AM09/	Lic.No/Date:0910033916 14.05.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

101	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

102	Case No.: 92/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00264/AM09/	RLA File :08/24/040/00025/AM09/	Lic.No/Date:0810071933 15.05.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

103	Case No.: 38/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00408/AM09/	RLA File :05/24/040/00067/AM09/	Lic.No/Date:0510220940 26.05.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 17.9.2008.			

104	Case No.: 14/21/83-ALC1/2008	Party Name:PRAGATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00655/AM09/	RLA File :33/24/040/00001/AM09/	Lic.No/Date:3310011135 29.05.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 17.9.2008.			

105	Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

106

Case No.:2/13/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
HQ File :01/83/050/00353/AM09/	RLA File :03/94/040/00076/AM09/	Lic.No/Date:0310474233 11.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 30.4.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
10%Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%)	0.1025 kg.
		2. Activated Carbon (Moisture 9%)	0.981 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107	Case No.:3/13/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00354/AM09/	RLA File :03/94/040/00023/AM09/	Lic.No/Date:0310474239 11.06.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

108	Case No.:8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 17.9.2008.			

109	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 17.9.2008.			

110	Case No.:10/13/83-ALC1/2008	Party Name:PARIJAT AGENCIES	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00361/AM09/	RLA File :05/24/040/00091/AM09/	Lic.No/Date:0510221999 12.06.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

	Case No.:16/13/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00367/AM09/	RLA File :02/24/040/00068/AM09/	Lic.No/Date:0210113527	Defer

111			13.06.2008	Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..				

112	Case No.:2/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00522/AM09/	RLA File :03/94/040/00349/AM09/	Lic.No/Date:0310478084 09.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

113	Case No.:4/17/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00524/AM09/	RLA File :10/24/040/00030/AM09/	Lic.No/Date:1010030158 10.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

114	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.9.2008.			

115	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728	Defer

116			11.07.2008	Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008				

117	Case No.:8/17/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00528/AM09/	RLA File :03/94/040/00347/AM09/	Lic.No/Date:0310478320 11.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

118	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided call for application from RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 17.9.2008.			

119	Case No.:10/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00530/AM09/	RLA File :03/94/040/00399/AM09/	Lic.No/Date:0310478419 11.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 17.9.2008..			

120	Case No.:11/17/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00531/AM09/	RLA File :03/94/040/00354/AM09/	Lic.No/Date:0310478426 11.07.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447	Defer

121		06.08.2008	Date:17.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

122	Case No.:2/21/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00643/AM09/	RLA File :03/94/040/00370/AM09/	Lic.No/Date:0310481427 06.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

123	Case No.:3/21/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
	HQ File :01/83/050/00644/AM09/	RLA File :03/94/040/00337/AM09/	Lic.No/Date:0310481430 06.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-			
	DUROCLAD 3700 (LACQUER)	1 KGS	VIACRYL VSC 6250 (Acrylic Polymer)	550 GMS
	containing 55% Viacryl Vsc 6250 (Acrylic Polymer) and 24% Additol Vxw 6252 (Masked Polyisocyanate).		ADDITOL VXW 6252 (Masked Polyisocyanate)	240 GMS
	DUROCLAD 4700 (LACQUER)	1 KGS	VIACRYL VSC 6250 (Acrylic Polymer)	500 GMS
	containing 50% Viacryl Vsc 6250 (Acrylic Polymer) and 25% Additol Vxw 6252 (Masked Polyisocyanate).		ADDITOL VXW 6252 (Masked Polyisocyanate)	250 GMS
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:4/21/83-ALC1/2008	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
	HQ File :01/83/050/00645/AM09/	RLA File :03/95/040/00407/AM09/	Lic.No/Date:0310481439 06.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)			

forwarded vide their U.O. No. 14010/38/2007/Ch.II dated 10.1.2008 and decided to approve this case on repeat basis as under:-

124

Item of Export	Qty	Item of Import	Qty
Sunset Yellow (C.I.No.15985) (Dye content:85%)	1 kg.	1. Sulphanilic Acid 2. Sodium Nitrite 3. Soda Ash 4. Beta Naphthol	0.425 Kg 0.184 Kg 0.432 Kg 0.527 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/21/83-ALC1/2008

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:21/83-ALC1/2008
20.08.2008

**Status:Case
Approved**

HQ File :01/83/050/00646/AM09/

RLA File :03/95/040/00321/AM09/

Lic.No/Date:0310481527
06.08.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/24/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-

125

Item of Export	Qty	Item of Import	Qty
Propanil Technical	1 kg.	1. 3,4 Dichloro Aniline 2. Propionic Acid 3. Heptane	0.815 Kg 0.410 Kg 0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/21/83-ALC1/2008

Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.

Meet No/Date:21/83-ALC1/2008
20.08.2008

**Status:Case
Approved**

HQ File :01/83/050/00647/AM09/

RLA File :03/94/040/00422/AM09/

Lic.No/Date:0310481528
06.08.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2005/Ch.II dated 17.2.2005 and decided to approve this case as under:-

126

Item of Export	Qty	Item of Import	Qty
Lubricating Oil Additive Fatty alcohol (C ₁₂ -C ₁₈) Ester of Terpolymer in	1 kg.	1. Styrene 2. Maleic Anhydride	0.083 Kg 0.078 kg

Base Oil with 50% non-volatile Matter. Solid content - 50% Base Oil Content – 50%		3. Fatty Alcohol (C ₁₂ -C ₁₈) mixture 4. Relevant Base Oil	0.274 kg 0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.f			

127	Case No.:7/21/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

128	Case No.:8/21/83-ALC1/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00649/AM09/	RLA File :34/24/040/00079/AM09/	Lic.No/Date:3410022037 06.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

129	Case No.:9/21/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00650/AM09/	RLA File :05/24/040/00306/AM09/	Lic.No/Date:0510225084 07.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 17.9.2008.			

	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written			

130	comments dt. 20.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of each of the export item indicating the weight of paper, PVC coated paper, book binding board and leather separately. 2. Detail specification of imported item No.6 i.e. leather 3. Width of polyester ribbon to be imported Accordingly the case may be re-listed on 17.9.2008.
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131	Case No.:11/21/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00652/AM09/	RLA File :08/24/040/00092/AM09/	Lic.No/Date:0810073799 07.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

132	Case No.:12/21/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00653/AM09/	RLA File :05/24/040/00295/AM09/	Lic.No/Date:0510225191 07.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

133	Case No.:13/21/83-ALC1/2008	Party Name:KLJ ORGANIC LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
	HQ File :01/83/050/00654/AM09/	RLA File :05/24/040/00298/AM09/	Lic.No/Date:0510225192 07.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 20.8.2008 and decided to approve the case as per packing policy since the party has asked only packing materials RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

134	Case No.:15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00656/AM09/	RLA File :02/24/040/00124/AM09/	Lic.No/Date:0210115881 08.08.2008	Defer Date:17.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of graphite yarn and graphite sheet in both the export products separately 2. Stage-wise wastage in each of the manufacturing process Accordingly the case may be re-listed on 17.9.2008.			

135

Case No.:16/21/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Approved
HQ File :01/83/050/00657/AM09/	RLA File :08/24/040/00054/AM09/	Lic.No/Date:0810073847 08.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/116/2004/Ch.II dated 15.5.2006 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	1. H Acid	0.460 Kg
		2. Resorcinol	0.158 Kg
		3. Sodium Picramate	0.312 Kg
		4. Para Nitro Aniline	0.190 Kg
		5. Sodi u Nitrite	0.297 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

136	Case No.:17/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00658/AM09/	RLA File :10/24/040/00035/AM09/	Lic.No/Date:1010030508 08.08.2008	Defer Date:17.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

137	Case No.:18/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00659/AM09/	RLA File :10/24/040/00038/AM09/	Lic.No/Date:1010030511 08.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

138	Case No.:19/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00660/AM09/	RLA File :10/24/040/00031/AM09/	Lic.No/Date:1010030532 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

139	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

140	Case No.:21/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00662/AM09/	RLA File :10/24/040/00033/AM09/	Lic.No/Date:1010030534 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

141	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

142	Case No.: 23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

143	Case No.: 24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

144	Case No.: 25/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00666/AM09/	RLA File :09/24/040/00112/AM09/	Lic.No/Date:0910035008 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.9.2008.			

145	Case No.: 26/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00667/AM09/	RLA File :09/24/040/00352/AM08/	Lic.No/Date:0910035009 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

146	Case No.: 27/21/83-ALC1/2008	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00668/AM09/	RLA File :03/94/040/00403/AM09/	Lic.No/Date:0310482111 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

147	Case No.: 28/21/83-ALC1/2008	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00669/AM09/	RLA File :03/95/040/00368/AM09/	Lic.No/Date:0310482120 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

148	Case No.: 29/21/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00670/AM09/	RLA File :03/94/040/00181/AM09/	Lic.No/Date:0310482121 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

149	Case No.: 30/21/83-ALC1/2008	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00671/AM09/	RLA File :03/94/040/00457/AM09/	Lic.No/Date:0310482162 11.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

150	Case No.: 31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

151	Case No.: 32/21/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00673/AM09/	RLA File :03/95/040/00302/AM09/	Lic.No/Date:0310482332 12.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

152	Case No.: 33/21/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00674/AM09/	RLA File :03/95/040/00086/AM08/	Lic.No/Date:0310482344 12.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.9.2008			

153	Case No.: 34/21/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2008 20.08.2008	Status: Case Deferred
	HQ File :01/83/050/00675/AM09/	RLA File :03/94/040/00456/AM09/	Lic.No/Date:0310482347 12.08.2008	Defer Date:17.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 17.9.2008..			

Date:28.08.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer